

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
CALL EXPRESS CONSTRUCTION (INDIA) PRIVATE LIMITED**

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Call Express Construction (India) Private Limited
2.	Date of incorporation of corporate debtor	January 09, 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U45201TN2006PTC058525
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: No 20, Poes Road 1 st Street, Teynampet, Chennai, Tamil Nadu, India - 600018
6.	Date of closure of Insolvency Resolution Process	October 18, 2024
7.	Liquidation commencement date of corporate debtor	October 18, 2024 (Copy of the Order received on October 22, 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Dr. Govindarajula Venkata Narasimha Rao IBBI/IPA-003/IP-N00093/2017-2018/10893
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B/1201, Lansum Etania, Puppalaguda, Near MyHome Avatar, Ranga Reddy, Telangana - 500075 Email: raogvn@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: B/1201, Lansum Etania, Puppalaguda, Near MyHome Avatar, Ranga Reddy, Telangana - 500075 Email: liquidator.cecpl@gmail.com
11.	Last date for submission of claims	November 21, 2024 (Thirty days from the date of receipt of Order)

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Call Express Construction (India) Private Limited on October 18, 2024 (copy of the Order received on October 22, 2024) in IA(IBC)(LIQ)/34/CHE/2024 in CP(IB)/17/CHE/2023.

The stakeholders of Call Express Construction (India) Private Limited are hereby called upon to submit their claims with proof on or before November 21, 2024 (i.e., thirty days from the date of receipt of Order), to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Dr. Govindarajula Venkata Narasimha Rao
Liquidator of Call Express Construction (India) Private Limited
Reg. No.: IBBI/IPA-003/IP-N00093/2017-2018/10893

Date: October 24, 2024

Place: Hyderabad

